

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 12

**IA No. 546/2021
And
CP(IB) No. 69/Chd/Hry/2021**

Under Section 7, IBC 2016 & R 11, NCLT 2016

In the matter of:
Akshay Bedi

...Petitioner-Financial Creditor

Vs.

Suman Villas Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Aditya Bhardwaj, Advocate for petitioner.
Mr. Alok Kumar Jain, Advocate for respondent.
Mr. Karan Gandhi, Advocate for Mr. Sanjay Dutt, Interim Resolution Professional.

Affidavit of service has been filed vide Diary No. 00022/3 dated 03.11.2021 and the same is taken on record. It is submitted by learned counsel for the respondent that CIRP process has already been ordered against the corporate debtor in CP(IB) No.131/Chd/Hry/2021, vide order dated 08.04.2022 in a case titled as Mr. Sushil Kumar Singla Vs. Suman Villas Private Limited. Keeping in view the statement made by learned counsel for the respondent, it is stated by learned counsel for the petitioner that he may be permitted to withdraw the present petition and file his claim before the Interim Resolution Professional. Keeping in view the statement made by learned counsel for the petitioner, the present petition is ordered to be dismissed as withdrawn and he is directed to file the claim before

the Interim Resolution Professional. Since the main petition has been withdrawn therefore, IA No. 546/2021 is rendered infructuous and disposed of accordingly.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

April 11, 2022

HM